

**IN THE INCOME TAX APPELLATE TRIBUNAL  
'A' BENCH : BANGALORE  
BEFORE SHRI A.K GARODIA, ACCOUNTANT MEMBER  
AND  
SMT. BEENA PILLAI, JUDICIAL MEMBER**

<b>ITA No.115/Bang/2020</b>
<b>Assessment Year : 2011-12</b>

Shri Pramod Vig, #4 <sup>th</sup> , Prabhu Dham, Binny Mill Layout, Vijayanagar Ist Stage, Bengaluru-560 040.  <b>PAN - AAQPV 6081 N</b>	<b>Vs.</b>	The Asst. Commissioner of Income Tax, Circle-3(2)(1), Bengaluru.
<b>APPELLANT</b>		<b>RESPONDENT</b>

Appellant by	:	None
Respondent by	:	Shri S Sundar Rajan, Addl. CIT (DR)

Date of Hearing	:	02-09-2020
Date of Pronouncement	:	04-09-2020

**ORDER**

**PER BEENA PILLAI, JUDICIAL MEMBER**

Present appeal has been filed by assessee against the order dated 02/12/2019 passed by Ld.CIT(A)-3, Bangalore, for assessment years 2011-12.

2. A letter dated 31.08.2020, has been filed by Ld.AR stating that, assessee has opted for Vivad se Vishwas Scheme, 2020. It has been submitted that assessee seeks withdrawal of the appeal.

3. Ld.Sr.DR did not object to the same.

4. We have perused submissions advances by both sides in light of records placed before us.

5. As assessee has sought for VSVS- scheme 2020, no purpose will be served in keeping the present appeal pending. We also note that assessee has yet not received Form 3 from the department. Considering the situation, we dismiss the present appeal as withdrawn. However, liberty is granted to move appropriate application for recall of this order, in the event, Form 1 filed by assessee is not accepted by revenue.

**In the result, with above liberty, we dismiss present appeal as withdrawn.**

Order pronounced in the open court on 4<sup>th</sup> Sept, 2020.

Sd/-

Sd/-

**(A.K GARODIA)**  
**Accountant Member**

**(BEENA PILLAI)**  
**Judicial Member**

Bangalore,

Dated, the 4<sup>th</sup> Sept, 2020.

/Vms/

**Copy to:**

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT, Bangalore
6. Guard file

By order

Assistant Registrar,  
Income-Tax Appellate Tribunal.  
Bangalore.

		<b>Date</b>	<b>Initial</b>	
1.	Draft dictated on	On Dragon		Sr.PS
2.	Draft placed before author	-09-2020		Sr.PS
3.	Draft proposed & placed before the second member	-09-2020		JM/AM
4.	Draft discussed/approved by Second Member.	-09-2020		JM/AM
5.	Approved Draft comes to the Sr.PS/PS	-09-2020		Sr.PS/PS
6.	Kept for pronouncement on	-09-2020		Sr.PS
7.	Date of uploading the order on Website	-09-2020		Sr.PS
8.	If not uploaded, furnish the reason	-09-2020		Sr.PS
9.	File sent to the Bench Clerk	-09-2020		Sr.PS
10.	Date on which file goes to the AR			
11.	Date on which file goes to the Head Clerk.			
12.	Date of dispatch of Order.			
13.	Draft dictation sheets are attached	No		Sr.PS